

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT VI**

Item No. 20.

C.P. (IB)/133(MB)2022

CORAM:

**SHRI SANJIV DUTT**  
**HON'BLE MEMBER (TECHNICAL)**

**SHRI K. R. SAJI KUMAR**  
**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF HEARING DATED **10.10.2023**

NAME OF THE PARTIES: **M/S Deekay Electricals - Partnership Firm**

**Vs**

**Revmax Telecom Infrastructures Private Limited**

**For OC** : Absent.

**For CD** : Adv. Hindavi Ludbe i/b Adv. Rahul Karnik

**IBC under Sec. 9**

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**ORDER**

It is evident from the records that the OC has not been appearing after 13.02.2023. The conduct of OC clearly shows that it is not interested in pursuing the matter. Hence, the application is **dismissed for default**.

**Sd/-**  
**SANJIV DUTT**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**K. R. SAJI KUMAR**  
**MEMBER (JUDICIAL)**

//SKS//